

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 304 of 2017

IN THE MATTER OF:

Export Import Bank of India

...Appellant

Versus

**Resolution Professional,
JEKPL Pvt. Ltd.**

...Respondent

Present:

For Appellant : Mr. Ashish Rana,Advocate

**For Respondent : Mr. Nesar Ahmad, PCS
 Mr. Rohit Chaudhary,Advocate**

ORDER

06.03.2018 The Registry has brought to our notice the typographical error in the order dated 9th February, 2018. In the 5th line from the top and in the 2nd line from the bottom of the first page of the order dated 9th February, 2018, the word “Adjudicating Authority, (Ahmedabad Bench)” has been wrongly typed in place of “Adjudicating Authority, (Allahabad Bench)”. Similarly, in the second paragraph of the second page the name of the Resolution Professional has been wrongly typed as “Mr. Mukesh Prasad” in place of “Mr. Mukesh Mohan”. It is accordingly, ordered that in place of “Adjudicating Authority (Ahmedabad Bench)” it should be read as “Adjudicating Authority (Allahabad Bench)” and similarly the name of the Resolution Professional be read as “Mr. Mukesh Mohan” in place of “Mr. Mukesh Prasad” in the pages aforesaid.

The order dated 9th February, 2018 stands modified to the extent above. The Registry is directed to make necessary corrections. The corrected order be forwarded to the Adjudicating Authority, Allahabad Bench, Allahabad and a copy each of the corrected order be forwarded to the parties free of cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/uk